

12.11 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 29th March, 1976 will consist of: —

- (1) Consideration and passing of the following Bills, as passed by Rajya Sabha : —
 - (a) The Gujarat State Legislature (Delegation of Powers) Bill, 1976.
 - (b) The Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976.
- (2) Consideration of any item of Government Business carried over from today's Order Paper.
- (3) Consideration and passing of the following Bills, as passed by Rajya Sabha :—
 - (a) The Indian Standards Institution (Certification Marks) Amendment Bill, 1976.
 - (b) The Maternity Benefit (Amendment) Bill, 1976.
- (4) Discussion on the Resolution regarding Road Development.

As members are aware, the House will take up from 31st March, 1976 the Demands for Grants in respect of the General Budget for 1976-77, the timetable in respect of which has already been circulated to members through Lok Sabha Bulletin of 23rd March, 1976.

12.12 hrs.

GUJARAT APPROPRIATION BILL*, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHTAGI) : One behalf of Shri C. Subramaniam, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77."

The motion was adopted.

Shrimati Sushila Rohatgi : I introduce the Bill.

I beg to move :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77, be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77, be taken into consideration."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 26-3-76.

†Introduced/moved with the recommendation of the Presidents.